

(d) the loss likely to be suffered by the DDA on this account and the reaction of Government thereto?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

कम वसूली

4442. श्री सूर्य नारायण सिंह : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत वर्षों की तुलना में इस वर्ष खरीफ की फसल की कम वसूली हुई है; और

(ख) यदि हां, तो तत्संबन्धी ब्यौरा क्या है और इस वसूली को बढ़ाने के लिए भारतीय खाद्य निगम द्वारा क्या प्रबन्ध किये गये हैं ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) 1977-78 के चालू विपणन मौसम में खरीफ अनाजों की वसूली अक्तूबर, 1978 के अन्त तक की जाती रहेगी। 15 दिसम्बर, 1977 तक प्राप्त सूचनानुसार कुल 17.89 लाख मीटरी टन मात्रा वसूल की जा चुकी है जबकि 1976-77 के खरीफ विपणन मौसम की उसी अवधि के दौरान 15.47 लाख मीटरी टन की वसूली की गई थी।

(ख) प्रश्न ही नहीं उठता।

Alleged cases of Nepotism in National School of Drama

4443. DR. VASANT KUMAR PANDIT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether "Forum to fight Nepotism" has alleged several cases of wrong selections, of favouritism and nepotism in the faculty posts under the National School of Drama at Delhi;

(b) whether Government have inquired into cases of alleged misadministration and mismanagement in the National School of Drama; and

(c) if so, what action have Government taken to attend to the charges made?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) and (c). The matter was referred to the National School of Drama, which is managed by a Society registered under the Societies Registration Act, 1860. According to the information supplied by the School, the allegations are baseless.

Allotment of Plot, to Chittaranjan Memorial Society, New Delhi

4444. SHRI DILIP CHAKRAVARTY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the premium for plots given to the allottees in Chittaranjan Park near Kalkaji (Delhi) includes among others the cost of acquisition of Park sites, community centres and school grounds; and

(b) if so, the reasons for charging Rs. 1½ lacs from Deshbandhu Chittaranjan Memorial Society for allotment of a community centre to the Society whether it violates the principle of 'no profit, no loss' governing the allotment of plot in Chittaranjan Park?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a)

The premium of Rs. 30 per sq. yd. being recovered from the individual allottees is provisional. The final premium to be charged is being determined by adding the cost of acquisition and expenditure on development for the entire area and by dividing the total by the plot area available for allotment to eligible displaced persons from former East Pakistan.

(b) The amount chargeable from the Society as premium is Rs. 1 lakh for allotment of 1 acre of land at the rate prescribed by the Ministry of Works and Housing for cultural, charitable and religious institutions of non-profit making character, plus 2½ per cent of premium as annual ground rent. This is a concessional rate, and was fixed in 1964.

Layout Plans of the Additional Land allotted to Gujranwala House Building Cooperative Society

4445. SHRI EBRAHIM SULAIMAN SAIT: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the layout plan of the additional land allotted to the Gujranwala House Building Cooperative Society was revised;

(b) whether while approving the revised plan by the DDA the requirements of the left out original members of the Society was taken into consideration, and if not, the reasons thereof;

(c) whether the left out members of the Society were taken into confidence while preparing the layout plan by the Society or the DDA and if not, why not; and

(d) whether the layout plan of the additional land will now be circulated to those members and their suggestions and comments invited; and if not; why not?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). Information is being collected and will be placed on the Table of the Sabha.

Protection to Vice-Chancellors in Central Universities

4446. SHRI G. S. REDDI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether several Vice-Chancellors of Central Universities are under pressure to quit; and

(b) if so, what protection, if any, will the Government provide to them against political influence by student or teacher associations?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). No Vice-Chancellor of a Central University is under pressure to quit. However, demands for removal of Vice-Chancellors have been made by teachers and students in some Central Universities. The terms of appointment of Vice-Chancellors are laid down in the Acts of Central Universities and it is neither possible for Government or any association, nor is there any intention on the part of Government to, interfere with those terms and conditions.

Manufacture of Non-Priority item by Modern Bakeries

4447. SHRI MALLIKARJUN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Modern Bakeries was established primarily for manufacturing and supplying essential items like Bread; and